

F.No.D-26011/15/2003/CESTAT/CT
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI - 110066

Dated - 02 January 2022

Tender Notice

Subject: Auction of condemned Govt. Vehicles-regarding.

An auction of the following Government vehicles belonging to Ministry of Home Affairs on "as is where is basis" is being carried out:-

Sl. No.	Registration Number	Make	Model
1.	DL-9CG-4934	Maruti Esteem	Esteem VX
2.	DL-1CB-8110	Bajaj Auto	Bajaj Auto

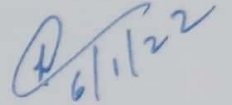
2. Sealed quotations are invited for the disposal of the aforesaid vehicles on the terms and conditions mentioned below. Firms/Persons interested to buy the aforesaid vehicle are required to submit their highest quotations in the enclosed proforma addressed to the Registrar, Custom, Excise and Service Tax Appellate Tribunal, West Block No. -2, R. K. Puram, New Delhi-110066 and dropped in the Office in Care Taking Section, wing no. 3, 2nd floor, R. K. Puram, New Delhi-110066 latest by 11th January 2022 at 4.00 P.M. The sealed quotations will be opened on 12th January 2022 at 11.00 A.M. at CESTAT , West Block No. 2, R.K. Puram, New Delhi-110066. The vehicles are available for inspection from 11.00 AM to 3.00 PM on all working days.
3. The Bidders may drop their original bids/applications alongwith an Earnest Money of Rs. 25,000/- by way of Demand Draft in favour of "Accounts Officer, CESTAT R.K.Puram New Delhi-110066". The Bidders or their representative (not more than one) may be present, if they so desire at the time of opening of quotations.
4. The quotations received in time will be opened in CESTAT , West Block No. 2, R.K. Puram, New Delhi-110066. The Bidders or their representative (not more than one) may be present, if they so desire at the time of opening of quotations.
5. The auction will be governed by the following conditions:-
 - i) The successful bidder will be required to deposit the balance bid amount after deducting earnest money of Rs. 25,000/- latest within one week of intimation about successful bidder by way of Demand Draft drawn in favour of "Accounts Officer, CESTAT R.K.Puram New Delhi-110066".
 - ii) The delivery of the sold vehicle will be given only to the successful H-1 bidder after submission of documentary evidence in support of residential status (Ration Card/Voter Identity Card/Aadhar Card) in case of individual and Registration Certificate in case of firms etc.
 - iii) The sold vehicle shall to be removed by the successful bidder immediately at his own expenses from the office premises.
 - iv) The vehicle will be disposed off an "as is where is basis" and no guarantee for its worthiness or quality will be given by this Office.

Contd.2/-.....

v) The successful bidder will also be responsible for getting the Registration Certificate of the vehicle transferred in his name at his own cost expeditiously. The Office will not be responsible for any lapse on his part in this regard. This Office will not be liable for any mishap/accident etc. after delivery of vehicle.

vi) The successful bidder shall not be allowed to withdraw his bid, failing which his earnest money will be forfeited.

vii) The Competent Authority reserves the right to accept or reject any/all of the quotations without assigning any reason thereof.



(Harshita Pandey)
Assistant Registrar

Copy to:-

1. Computer Section with the request to upload this Tender Notice in the CESTAT Website.